

**INCOME TAX APPELLATE TRIBUNAL
MUMBAI 'G' BENCH, MUMBAI**

**[Coram: Pramod Kumar, Vice President and
Amarjit Singh, Judicial Member]**

ITA No. 1767/Mum/2020
Assessment Year: 2010-11

Samrat Gems Impex India P. Ltd.

*Plot No. 17, Marol Co-op. Industrial Estate,
M. V. Road, Andheri (E),
Mumbai-400 059
[PAN: AAACS 5945 H]*

..... **Appellant**

Vs.

**ITO, Ward-11(1)(3)
Mumbai**

.....**Respondent**

Appearances:

**Withdrawal letter dated 15.02.2021 for the appellant
Ms. Smita Verma for the respondent**

Date of concluding the hearing: : February 19, 2021
Date of pronouncement : February 19, 2021

O R D E R

Per Bench :

1. The assessee has moved petition seeking withdrawal of the appeal on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020.
2. Learned Departmental Representative does not oppose the prayer so made by the assessee.
3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeal is required to be withdrawn.
4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss the appeal as withdrawn.

5. In the result, the appeal is dismissed as withdrawn. Pronounced in the open court today on the 19th day of February, 2021.

Sd/-
Amarjit Singh
(Judicial Member)

Sd/-
Pramod Kumar
(Vice President)

Mumbai, dated the 19th day of February, 2021
Roshani, Sr. PS

Copies to:

(1)	<i>The Applicant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

By order

Assistant Registrar
Income Tax Appellate Tribunal
Mumbai benches, Mumbai